

[Shri B. N. Datar.] of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1954, under clause (2) of article 338 of the Constitution. [Placed in Library. See No. S— 183/55.]

**REQUEST OF THE NEW YORK
TIMES FOR BRINGING OUT AN**

EDITION IN INDIA SHRI BHUPESH GUPTA (West Bengal): Sir, I wish to draw your attention to some information which has caused us a little perturbation. We are told that the "New York Times" applied to the Government of India for permission to bring out an edition in India, and the Government, I think, wanted the matter to be treated in the light of the recommendations of the Press Commission. Expecting that the Government might not issue the permission, they are now trying to buy a certain Indian paper, so that they can directly bring out their publication. Sir, that

is a matter of serious concern, and.....

MR. CHAIRMAN: No doubt. That's all.

**CUT IN EMOLUMENTS OF BANK
EMPLOYEES**

DR. R. B. GOUR (Hyderabad): Mr. Chairman, before we take up the regular business of the day, I beg your indulgence to draw the attention of the House and the Government to the fact that certain banks have effected a cut in the emoluments of their employees when even under the Modification Order, no cut could be there before 24th August 1955, and further, the cut is more than the specified one-third,

In view of the specific assurances given by the Government to maintain status *quo* and in view of the awaited recommendations of the Gajendragad-fcar Commission, the Government should intervene to set this injustice right.

SHRI S. N. DWIVEDY (Orissa): This is a matter of great importance.

MR. CHAIRMAN: We will pass it on to the Government.

**THE STATE BANK OF INDIA BILL,
BILL, 1955**

THE M I N I S T E R FOR HOME AFFAIRS (SHRI GOVIND BAIXABH PANT): Sir, I move for leave to introduce a Bill to provide for the abolition of whipping as a punishment by repealing the Whipping Act, 1909, and further amending the Code of Criminal Procedure, 1898.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of whipping as a punishment by repealing the Whipping Act, 1909, and further amending the Code of Criminal Procedure 1898."

The motion was adopted.

SHRI GOVIND BALLABH PANT: Sir, I introduce the Bill.

**THE STATE BANK OF INDIA BILL.
1955—continued**

MR. CHAIRMAN: Now we go back to the discussion of the State Bank of India Bill. We had about 11 speakers yesterday, and I have another five speakers. I hope they will not take, each of them, more than ten minutes, so that the Minister might be in a position to reply at 12-30. Mr. Kishen Chand, please conclude soon.

SHRI KISHEN CHAND (Hyderabad) : Sir, I want another ten minutes.

MR. CHAIRMAN: Ten minutes today is the time for each speaker. And you have already taken some time.

SHRI KISHEN CHAND: Mr. Chairman, I was speaking about the amount of compensation. And I pointed out that the Government should fix some principles in regard to this matter.